MR. DEPUTY CHAIRMAN: The question is:

That this House approves the continuance in force of the proclamation issued by the President on the 9th February, 1974, under article 356 of the Constitution, in relation to the State of Gujarat, for a further period of six months with effect from the 11th tember, 1974.

The motion was adopted.

## THE FINANCE (NO. 2) BILL, 1974

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THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Sir,...

. SHRI NIREN GHOSH : After you presented the Finance Bill you expected than suddenly the prices will come down?

SHRI Y. B. CHAVAN: Let me move it. I will listen to your speech.

Mr. Deputy Chairman, Sir, I move :

"That the Bill further to amend the Income-tax Act, 1961 and the Central Excises and Salt Act, 1944, as passed by the Lok Sabha, be taken into consideration."

Sir, in my speech in the Lok Sabha on 31st July, 1974, I had set out the considerations which had weighed with me formulating the taxation proposals. The details of the specific provisions in the Bill and other changes have also been enumerated in the Explanatory Memorandum circulated to the hon. Members along with papers relating to the Finance Bill.

I have only one proposal in the field of direct taxes. As hon. Members aware, large uncarned incomes are accruing owing to the inflationary situation prerevenue should take a bigger share in these fortuitous gains. The Bill accordingly provides for an increase in the incidence of tax on long-term capital gains both in the case of corporate and non-corporate taxpayers. In this connection, I would like to mention that short-term capital gains are already taxed as ordinary under the existing law.

As for indirect taxes, the details of the proposals are before the House. I do not therefore wish to go over the again. I would only urge that in my attempt at raising additional resources through indirect taxation, I have refrained from imposing fresh levies on articles of mass consumption. The choice of commodities has been scrupulously selective, some of the basic considerations being the need for effecting economy in the use of scarce materials and mopping up of windfall gains being made by middlemen in conditions of scarcity.

The Bill has also not undergone modification during its consideration in the Lok Sabha. It is against this background that I commend to this House the Finance Bill for its approval.

The question was proposed.

DEPUTY CHAIRMAN: Dr. MR. Nagappa Alva.

DR. K. NAGAPPA ALVA (Karnataka): Not today, Sir.

MR. DEPUTY CHAIRMAN: All right. Mr. Ranganathan.

S. RANGANATHAN Nadu) ' Mr. Deputy Chairman, Sir, this the first occasion I am attempting to speak in this House, I shall try and be as brief as possible. Even in the Prime Minister's speech at Bangalore on the 11th July, 1974, she had indicated that Government will contain the budgetary deficit year within Rs. 125 crores as indicated in the budget. There can, therefore, be vailing in the economy. It is only fair that doubt that the introduction of this Second

The : Finance Bill (1974) was inevitable. introduction of such a bill, however, so 1974-75 soon after the budget for passed and the comparatively large quartum of additional receipts anticipated did, however, justifiably, if I may say so, provoke the other House to insist on the presentation of detailed demands for grants and an appropriation bill, as otherwise if the Second Finance Bill, as it stood, got the approval of the two Houses, there would have been an implied acceptance by Parliament, in principle, of a supplementary demand to meet tures, the nature of which is not known to be presented in due course of time.

In dealing with the proposals relating to indirect taxes in paragraph 22 of his speech on the 31st July, 1974, the Finance Minister has stated that it has been endeavour to keep to the minimum the impact on the poorer sections of the community and that he has also tried raise the duties on those items where the middle-man is today retaining а large margin to the detriment of both the consumer and producer and further that these duties will help to mop up unintended gains accruing to the trade.

Whether these claims will be justified in practice will become apparent in the course of the next few months. I personally have serious doubts about this. The prices which are already high will more rapidly become higher and there may be neither a curtailment in consumption nor absorption of the duties by the trade without passing the increases on to the ultimate consumer. Attempting to go into these aspects in detail will, however, not be productive of any results at this stage.

· I would, therefore, like to take this opportunity to deal with the multi-pronged attack, as a whole, which Government is waging against the inflationary situation in the country. The introduction of this Finance Bill is only one facet of this

of dividends and a part of the increased emoluments and allowances payable employees and the introduction of a compulsory deposit scheme represent the other facets. Although these Ordinances come before the House in due course, to be replaced by regular legislation. modified by the other House or by Goverriment themselves, I would like to make a few observations on them even now so that Government may have time to consider them.

So far as the impounding of a portion of dividends is concerned, this cannot perhaps be avoided if only as a psychological measure to justify the freezing of a part of the additional wages earned by the employees. I say this because the total amount distributed as dividends in the private sector by the companies categorised, viz.. those in which the public are substantially interested, which form about 3.000 out of 32.000 companies in India, cannot be substantial and anyhow the impounded money is available for the companies to spend. Actually purely from the point of view of impounding money from circulation, may have been better to have asked the companies to keep them to the credit of the shareholders paying some interest. It is freely talked about that the more wellto-do people would probably benefit by this restriction on dividends, by the fall in the value of the shares of the various companies, and this may adversely affect the wealth-tax realisations. As against this, the curtailment of the dividend. cially if it is determined on the amended Ordinance, that is, after tax, it may result in a large number of middle class investors being adversely affected as, many of them, such dividend income happens to be a substantial portion of the amount available to them for their daily needs. I hope, therefore, that the Finance Minister would consider this aspect and see whether it is really necessary or desirable to base the legislation to be on the lines of the amended Ordinance. this connection, I may point out that the attack. The promulgation of the Ordinances | Companies (Amendment) Bill, 1974, clause relating to the impounding of a portion 18, which seeks to introduce sub-section

## [Shri S. Ranganathan]

2A to section 205 of the Indian Companies Act, requiring every company to transfer some of its profits, after providing depreciation, not exceeding 10 per cent to the reserves prior to the declaration of any dividend, will further amount available for distribution. Perhaps a simple provision prescribing a percentage of profits before tax, as has already been defined in the relevant provisions of the Indian Companies Act, subject to a ceiling of 12 per cent on the face value of the shares to be distributed as dividend, would meet the needs of the situation.

In regard to the compulsory deposits of additional emoluments also, I would suggest that Government may consider if it should not exempt people below a certain total monthly level, say, Rs. 1,000. Besides, in the Compulsory Deposit (Income-tax Pavers) Bill, unlike the earlier scheme of compulsory deposit that was in force some years back, the intention appears to be not to make the compulsory deposit eligible for deduction in the taxable income. It has been argued in the other House that it is only in the nature of a compulsory loan. How is it equitable to compulsorily exclude from a person's spendable income an amount that will anyhow be taxed? Not to have the money but to pay tax thereon will impose hardship on the middle-class. Here also it is worthwhile considering if people above 70 should not be exempted.

One must appreciate the efforts Government promise to make to cut down non-developmental expenditure. But more than all this it is important to take further steps to get a grip over the price situation and halt it, if not actually reverse the course of inflation that prevails.

For this neither the Finance Bill what I may describe as the supporting Ordinances are adequate. With the intensive raids and other steps which the Income-tax Department is now taking, think, psychologically it is worth trying once more introducing at this juncture a scheme of voluntary disclosure of unaccounted money. I am aware that the first

attempt in this direction was made in 1965, when the then Finance Minister introduced the voluntary disclosure scheme. was known as the 60-40 scheme. scheme brought in about Rs. 52 crores in Thereafter, the course of three months. another disclosure scheme was introduced which was not quite a successful one as that was cast in a mould which helped evasion of tax liability. Having considered the results of these schemes and what is now in operation under section 271(4A) of the Income-tax Act, I think another effort might be made now on the basis that if anyone discloses voluntarily any which has been unaccounted for. should be allowed to retain 40 per cent and pay 60 per cent as tax, if the disclosure is made within a month of the announced date. If the disclosure is made beyond one month before the end of the second month, he may be allowed to retain only 30 per cent and pay as tax 70 per cent. If any such disclosure is in the third month. the person should be allowed to retain only 20 per cent and pay to the Government 80 per cent. After the end of the third month. no kind of elemency will be shown. I have a feeling that part of the failure of earlier schemes to yield better results is because of the possibility of the department attempting to retrospectively re-assess income and wealth taxes. When this scheme is announced, my suggestion is that an assurance should be given that no penalty or prosecution will be initiated in respect of, or arising only out of, these disclosures, although if subsequently any amount not disclosed comes to light in respect of the periods covered by the disclosure scheme, the party will be proceeded against for perjury in a criminal court. What I have suggested may not be a completely rounded proposal in all details, but it gives a reasonable idea of a scheme that, I think, could attempted. I know that even scheme will not induce some of the bigger holders of unaccounted money to come out and disclose what they have; but I feel that with the constant fear of actions that are possible by the Income-tax Department, many of the comparatively smaller people who have unaccounted money ranging from

one lakh to five lakhs, may well take advantage of this fresh offer.

There should of course be other steps taken in order to reduce the accretion of unaccounted money and its circulation. One of the steps that has been suggested is contained in the amendment which was given notice of by my distinguished friend. Shri Babubhai Chinai, making it permissible for companies to contribute to a political party. That by itself, without various supporting actions by the political parties and various individuals, may not fully yield the results that are to be expected. But, anyhow, that is one step in the right direction. I do not, however, wish to pursue this in any detail. as it would involve political overtones, about which I cannot claim to be competent to make observations.

On the positive side, Government should, I think, do something which will act as incentives to production for, it is in more and more production that the key to solve the present difficult situation really lies Constraints on or detailed control over the selling price of various commodities should be removed. After all, market forces bound to operate and price resistance bound to arise in a number of instances to keep down undue profiteering. This will reduce considerably the development of market premia which escape taxation in the hands of the buyer as well as the seller. I concede that this cannot be done in regard to certain essential requirements, such foodgrains and edible oils, for example, where there may have to be not only price control but even strict rationing. The use of credit control by banks could also. handled with greater imagination knowledge of the actual i**ndi**vidual producer's needs, so that the credit squeeze does not squeeze out their lives.

Sir, I have done and in conclusion only hope that the hon'ble Finance Minister will give due consideration to the suggestions I have made.

SHRI R. K. MISHRA (Rajasthan): Mr. Deputy Chairman, Sir. the country was prepared psychologically for a greater dose

of resources mobilisation effort than what the Finance Minister has attempted in his second Finance Bill. In fact, as he mentioned in his speech, we are facing an extraordinary situation a grave economic crisis. Aπ extraordinary situation undoubtedly calls for extraordinary measures and to the extent that effort has been made to row the Budgetary deficit by the Finance Minister this is all the more welcome. But this House has to examine, Mr. Chairman, whether the Finance and the Government have analysed causes of the present inflationary spiral which has gripped our economy and whether they have been able to place before the country a package of proposals would raise some hope that the menace of spiralling prices, which is now heaping untold miseries on the common people, will be tackled effectively at least in the forseeable future. I regret to say, Mr. Deputy Chairman, that I do not find yet the outlines of an integrated package of policies which would raise hopes and confidence that the inflation, which is stalking the country today and which is staring us in the face, will be overcome by the measures which, I would say, are half-hearted themselves.

Mr. Deputy Chairman, we have been talking a lot about resources mobilisation. Every year when the Finance comes before Parliament with measures to raise resources there are suggestions of imposing greater levies on luxury items some levels on the corporate sector and such other things. I am entirely in agreement suggestions but the fact remains that about 75 per cent of our national income is outside the tax 50-55 per cent of our national income which occurs in agriculture is outside the tax net and even within, what is described? as organised sector and trading 20-25 per cent of it is not covered bν taxation. Now you can go on flogging this narrow base of 25 per cent of the national income which is covered by our taxation net. But it is obvious that a very limited yield will come out of it.

Now, year after year in the Budget speeches and in speeches by eminent spokesmen of the Government there has been a talk of widening the tax net. But so far no effective measures have been taken. As far as agriculture sector is concerend. am aware of the constitutional difficulties in view of the fact that taxation on agriculture is a State subject. In the Rai Committee report recommendations had made to overcome these constitutional difficulties and I also do not see why should not be possible for the Government to pursue policies which would at least do away with the increasing amount of subsidies which are being poured from the public exchequer to the rich affluent farmers.

In fact, the present inflationary situation is a direct result of the distortion imbalance in the present policies in regard to agricultural commodities, in the narrow tax base, the wrong management of credit policies and also inadequate resource mobilisation effort.

Mr. Deputy Chairman, the Finance Minister has analysed, in great detail, in his speech all these problems, but I would respectfully submit that the policies which flow from his analysis are not adequate to enable the Government to face the situation. It should be possible for the Finance Ministry to take the country into dence about how they have managed, or I would say mismanaged, bank credit during the last few years. For example, should be possible for the Finance Minister to inform this House how it is that there has been an unwarranted increase in bank credit to the commercial sector last year. In 1972-73 busy season, the bank credit to the commercial sector increased by Rs. 845 crores, i.e. from 31-1-1972 to 30-3-73 It increased by an amount of Rs. 1.383 crores in 1973-74 i.e. from 30-3-1973 to 29-3-1974. Between October, 1973 5th August, 1974, commercial credit was of the order of Rs. 1,019 crores against a ceiling which the Government had fixed of Rs. 500 to 550 crores.

Now, if bank credit, especially to commercial sector, is handled in this manner, which only helps building of speculative inventories and speculative hoarding by the commercial sector, evidently it will not be possible to ensure a policy or a package of policies which will be non-inflationary, which will lead to management of bank credit in such a manner that it helps fighting inflation.

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Mr. Deputy Chairman, Sir, I would also like to point out that in spite of the effort that has been made by the Finance Minister to raise resources, I am doubtful whether the promise that budgetary deficit will be within kent Rs. 126 crores can be kept. In fact, from the manner in which the situation is deteriorating day by day, it appears that this promise of keeping the budgetary deficit within Rs. 126 crores will not be kept and he will have to make some further effort for resource mobilisation or he will have to take recourse to deficit financing. In any case, the effort that has been made contain the budgetary deficit is undoubtedly a welcome step because during the last few years we have seen that the budgetary deficit has gone on increasing like anything. In 1973-74, it was around Rs. 778 crores. In 1972-73, it was around Rs. 848 crores. In 1971-72, it was around Rs. 710 crores.

Mr. Deputy Chairman, Sir, the Finance Minister has rightly analysed the causes of inflation, but I would like to submit that when he points out that the stagnation in agricutture is primarily due to non-availability of fertiliser or inadequate availability of inputs, I do not think that analysis can bear scrutiny and it is not backe! by the experience which we during the last few years of our planned development. The situation that we find in agriculture to day is largely because of the distortions and imbalances in the policy of agricultural development which went under the name of 'Green Revolution'. Despite the so-called 'Green Revolution', there has not only been no increase in the rate growth of agricultural production over the last decade, but possibly there has been

some decline, and it has affected particularly output of cereals which cater to the lowest income groups. Available index numbers of agricultural production in the country show that the output of foodgrains grew at the compound rate of about 3 per cent per annum during the period 1952-53 This was the period when to 1964-65. everyone complained that Jawaharlal Nehru was pursuing a policy of laying emphasis on heavy industries and that agriculture had been neglected. But after this period when the Government policy supposedly took a tilt in favour of agriculture, what actually happened? From 1964 to 1970-71, we see a sharp decline in the rate of growth of agricultural production. It came to a little over 2-1/2 per cent in the case of foodgrains, less than 0.5 per cent in the case of non-foodgrains and about 2 per cent per annum for all agricultural commodities put together. The output of inferior grains is much more prone to fluctuation because they are grown in non-irrigated areas. During the last two years, the total output of inferior cereals, having touched an all time record of 30-1/2 million tonnes in 1970-71, dropped to about 25 tonnes and in 1972-73 it came down to about 22 millon tonnes. The main reason for this distortion in agricultural production has to be analysed and the production of wage goods has to be increased and distribution arranged if we have to fight the problem of inflation that we see today.

Mr. Deputy Chairman. Sir, the Finance Minister has also referred to the two ordinances that they have issued in order to impound part of the dearness allowance and the increase due to revison of wages of the working class. There has been opposition by the trade unions country to the ordinances impounding wages on the ground that it amounts to wage freeze. Mr. Deputy Chairman, the real wages of the factory workers in India have remained frozen during the last 15 years. The index shows that they did increase from 1952 to 1960. But from 1960 to 1974, the wages have not only not remained stagnant, but in certain sectors they

have shown a decline. Therefore, the problem is not whether the wages have really been frozen. The problem is whether future erosion of wages can be stopped. If the Government is unable to stop the increase in prices, then, of course, measures would become anti working class measures. But if the Government check the increase in prices, then the organised sector of the working classes may realise that it is in their interest that temporary inconvenience has been caused (Time bell rings). But at the to them. present rate of increase in prices, I do not see that it will be possible for the Government to bring the rate of increase in prices within reasonable control. Sir, this largely because no effort has been made to widen the resource bases of country and I would suggest that if it is necessary to have a change in the Constitution in order to vest in the Central Government the powers to bring agriculture under taxation, the Central Government should not hesitate to make such an amendment in the Constitution, I am sure that the country and the Parliament will extend to the Government the fullest support if they make a real attempt to mobilise resources. I also wonder whether the Finance Minister has really examined the possibility of a scheme of compulsory deposit for the farmers. There is no point in having compulsory deposits only for the wage earners in the organised sector of the industry or for the income-tax payers beyond a certain limit or to impound dividends.

If you can conceive some scheme of impounding part of the income of the farmers and if you can have scheme of compulsory deposit for farmers, I have no doubt that it will be possible to reduce consumption of affluent section of agricultural communities. Before I conclude, Mr. Deputy Chairman. I would like to draw the attention of the Finance Minister to one of the taxation measures which he has suggested in the This relates to excise duty copper. I am really amazed and I wonder whether the Finance Ministry really examined the implications of this measure. Excise levy on copper imposed

[Shri R. K. Mishra.] by the Finance Minister will have a very serious repercussion on the finances of the public sector company, namely, the Hindustan Copper. There is no private relation to sector industry in copper. Their efforts to expand copper production will be very seriously hampered. It has planned, under the Fifth Year to expand production of copper from its present capacity of 30,000 metric tonnes to about 45,000 metric tonnes by the end of the Fifth Plan. The impact of the new excise levy is that the public sector company which is now having a marginal internal surplus which has been taken into account for their future development programmes will be converted into a loss of Rs. 6 crores and they will have no ex-Therefore, I hope pansion programme. the Finance Minister will consider the implications of this proposal and see what way counterveiling measure can be taken in order that the Hindustan Copper does not suffer. In conclusion .

MR. DEPUTY CHAIRMAN: You should have concluded long back.

SHRI R. K. MISHRA: Finally, would like to congratulate the Finance Minister for the recent step that he has taken against tax evaders and against smugglers and he has also promised fur-I would only say that the ther steps. country will stand by the Government in its effort of massive resource mobilisation. But the Government will have completely reorient their policy and widen their tax net to raise resources from rich farmers and ensure a better distribution system so that the wage-earners assured of essential commodities at reasonable prices.

SHRI BABUHAI M. CHINAI (Maharashtra): Mr. Deputy Chairman, while I rise to speak on the important subject which is engaging the attention of this august House, I wish to make a few introductory remarks.

. I am old fashioned enough to look upon the proposals to raise additional

taxes which were submitted to Parliament on 31st July by the Union Finance Minister as a Supplementary Budget. During the last few days, some learned views have been expressed as to whether a supplementary budget should be called by some other name and how the word 'budget' does not appear in the Constitution of India. Nevertheless, in these matters, it is best to go by convention and usage.

On the same count, every budget is traditionally an inflationary one. Even as the financial experts in the Government of India tell us after every budget, the price rise will be by some fraction of a percentage, everyone knows that the price rise is always more. Not only the prices of commodities which attract higher taxes go up, there is an extraordinary sympathetic rise in the general level of prices.

I submit that the new tax proposals have come as an anti-climax. We were that Government were prepared to take some hard decisions. As a matter of fact, the public was expecting Government take such hard decisions towards helping production and putting the fear of God among blackmarketeers and hoarders. the tax proposals are considered along with other proposals of the Government to restrict dividends, freeze dearness allowance and compel tax-payers to deposit part of their income and the credit squeeze for productive purposes, the inevitable conclusion is Government has started a campaign against white money, leaving the money to play its vicious role.

This is a harsh way of putting things. But I cannot help doing so. This is the time for candid and constructive action.

CHINAI (Maha-Chairman, while I important subject tention of this make a few inmake a few inmediate enough to look raise additional

through monetary measures alone. Apart from the fact that our economy is not monetised as the advanced economies are, we have also to reckon with the fact of the parallel economy which is fed by black money which operates outside the banking system.

I do not agree with the view that our attention at present must be focused on restraining the prices. According to the honourable Finance Minister-I would like to quote him-"it is self-evident that controlling the inflation is today the single most important task facing the country". I humbly suggest that this proposition is not so self-evident as it is made out to be. What is self-evident is that there are no essential commodities available to the con-Also, what is self-evident is that if attention is not paid to improving the supplies of essential commodities, inflation cannot be combated. I am aware theoretically speaking, prices can brought down overnight. I am not now having in mind the principles of the SEMI-BOMBLA. What I mean to say is that if a considerable section of those people who are employed are thrown out of employment, then the prices will come down. In other words, there is always a price to be paid for any economic decision. Sir, we cannot afford to pay this heavy price. I am afraid that the polices of the Government, which were outlined earlier, might create a situation of insufficient demand and result in unemployment. time that we thought of the problems of the phenomen of the rising prices and it is time that we warded off depression by taking countervailing measures which will expand production and also expand employment.

Coming to the tax proposals, Sir, let me start off by saying that these proposals are nothing but a revenue-raising exercise. We have the usual hike in the Excise duties and a reduction or lowering of exemption as in the case of the Capital Gains Tax. This restricted exercise, while netting in additional revenue to the exchequer, may

well give support to the inflationary pressures or forces. Moreover, the real realisation of taxes will not be as put down by the Indian Finance Minister. The reason is simple: The Government is the major consumer of items like cement and paper and the public sector enterprises will, therefore, be affected by the increase in Excise Duties on raw materials. Consequently, there will be a considerable amount of book transfers and, to that extent, the real net receipt by the exchequer will be less. What is the result of increasing taxes on cement, copper, zink and iron and steel products and the like? prices of the so-called intermediates will go up and these intermediates are not used once, but several times in the production of Therefore, the final price will go goods. up further and the costpush impact will be higher. There will be an escalation of the project cost, not to speak of the funning cost, both in the public sector and the pri-An argument has been advate sector. vanced that these Excise Duties will only mop up the windfall gains currently made by the producers and the middle-men in certain sensitive commodities. This is an extra-ordinarily innocent view to take. We know that the windfall gains will continue so long as there is the black market and, what is worse, the windfall gains will not attract taxation. Although the Finance Minister has sought to claim that it has been his endeavour to keep to the minimum the impact on the poorer sections of the community, the poorer sections will not escape the cost push inflation.

Those who are very poor and whose purchases are limited to the daily necessities of life will continue to suffer because of the rise in prices of these essential commodities on account of short supply. Those who can find some money to buy cotton fabrics will also be hit hard because an auxillary duty of 33-1/3 per cent of effective basic duty for the first time has been levied on cotton fabrics like suiting, gaberdine, furnishings, etc. Knowing as I do the textile industry and trade, I cannot shed myself of the apprehension that the prices of all kinds of cotton fabrics will

[Shri R. K. Mishra]

go up. The increased duty on cement, paints and varnishes, electric lighting, bulbs and tubes, and a host of such items will increase the cost of construction of houses and flats. Those who can afford to build luxury apartments out of black money will continue to do so. The middle class who aspire to have a roof of their own over their head will find themselves at a very great disadvantage. This is not all. If construction activity slows down, then a very important employment creating source will be dried up.

No doubt, the proposed tax on scheduled bank income from interest on their lending is as interesting as it is novel. But this will result in an increase in the lending rate which is already high. I wish to bring to the attention of the Union Finance Minister that the Bank are not following a uniform policy in respect of maximum lending rate. The guidelines and regulations of the Reserve Bank ате restricted to minimum rate. There are instances of banks charging even 24 per cent on their lending. In any case, the lending rate is anywhere between 18 per cent and 22 per cent. I suggest that there is a case for fixing a maximum for lending rate also.

My observations will not be complete without a reference to the unsatisfactory financial position of the railways. Union Finance Minister, in his speech to Parliament, on the 31st July, pointed out to this aspect. He also said that the deficit in the railway budget will rise substantially beyond the original estimate of Rs. 52 crores. It is well to remember that the deficit of Rs. 52 crores in the original budget emerged after the Railway raised an additional revenue of Rs. 137 crores. We have also seen the 2nd Railway budget which, according to me, is killing.

The tragedy is that the most potent cause for increase in costs and prices is because of governmental policy. Year after year, and sometimes twice in a year, the exercise of the Finance and Railway Ministers, as also of the Communications Ministers.

ter result in an increase in the prices of commodities and services.

We are living in days of power shedding and telephone shedding. The main budget presented this year has some tax shedding for the higher income group. This was counteracted by the expanded definition of perquisites and the compulsory deposit scheme. What is called for is a genuine shedding of taxes and for some time for both direct and indirect. I know prices will be pushed up, but at least we will be living in a system of open prices and open profits. The Exchequer will again. Higher prices will attract new entrepreneurs to enter the field. Above all, the demon of corruption will be exercised.

To sum up then, although I appreciate the need for supplementary budget, I am totally against the way in which the Budget has been framed. I regret to say that it lacks imagination and it has missed a golden opportunity to formulate proposals which will increase production and break the back of black money.

श्री कल्पनाथ (उत्तर प्रदेश): ग्रादरणीय डिप्टी चेयरभैन महोदय, ग्राज दुनिया परिवर्तन के झंझा-वात से गुजर रही है। दुनिया मे हो रहे परिवर्तनो के झंझावान में हमारे देश के राजनीतिक, ग्राथिक, मामाजिक, सांस्कृतिक जीवन को झंझोरा है।

हमारे देश की प्रधान मती श्रीमती इंदिरा गांधी ने परिवर्तन के इन्कलाब का नितृत्व किया है। राजनीतिक मंच पर हिन्दुस्तानों नेतृत्व की कामयावियों ने हिन्दुस्तान को मेजर पावर, वर्ल्ड पावर के रूप में प्रतिष्ठित किया है। बैंको का राष्ट्रीयकरण, राज महाराजाग्रों के प्रिकीपसं की ममाप्ति, बंगला देश की विजय, इंडिया को एटामिक पावर बनाने जैसी ऐतिहासिक घटनाग्रों ने महान् भारत की महान नेता इंदिरा गांधी को कांति का प्रतीक बना दिया है। सिक्कम, भूटान, काश्मीर के संबंध में एवं विदेश नीति के सफल संचालन ने हमारी प्रतिष्ठा को चार चांद लगा दिए है।

परन्तु भ्राधिक फंट पर गरीबी हटाम्रो के फंट पर बढ़ रही मंहगाई मुद्रा स्फीति, काला बाजारी जमा खोरी, सट्टेबाजी, तस्करी, जखीरेबाजी, भ्रष्टा चार ने ऐसी स्थिति पैदा कर दी है कि जनतत्न से लोगो की ग्रास्था डिगने लगी है। ग्रथं व्यवस्था को ठीक करो दरना जनतंत्र खत्म हो जायगा की स्थिति पैदा हो गयी है।

"Dynamise the economy of the country, otherwise democracy will be dynamited from the Indian soil".

आज देश की संसद् के सामने मवाल है पैदा करो या खत्म हो जाओं। "Produce or perish"

ग्राजादी की लड़ाई लड़ने वाले हमारे प्रधान मंत्री गं० नेहरू ने देण की ग्राधिक व्यवस्था को ठीक करने के लिए प्रथम पचवर्षीय एवं द्वितीय पचवर्षीय योजनाग्रां में कोर सेक्टर की पिल्लक मेंक्टर इकानामी को प्राथमिकता दी जिसके कारण सेल्फ जेनिर्राटग इकानामी की नीव तो पड़ी है परन्तु उसके परिणामस्वरूप सेल्फ सेफीमियेसी का उद्देश्य नहीं पूरा हुआ है। लोहा, उवंरक, सीमेंट, हैवी इलेक्ट्रिकल्म, ग्राडिनेस एवं एरोनाटिक्स के भिलाई, रूरकेला, धनवाद, हरिद्वार, सेलम, मंगूर के कारखाने हमारी कोर सेक्टर इकानामी के प्रतीक हैं।

हमारे प्रधान मंत्री प० नेहरू जी की 1956 की इडस्ट्रियल डवलपमेंट पालिसी के अनुकूल ही वर्तमान प्रधान मंत्री जी ने कोर सेक्टर एवं पब्लिक सेक्टर को वर्तमान योजनाओं में अधिकतम प्राथ-मिकता दी है। मगर फाल्टी इप्लीमेंटेशन आफ पालिसी तथा ठोस एव समयबद्ध कार्यक्रमों के न होने के कारण ही हम ने अपनी बढ़ती हुई जन-सक्या की माग के अनुपात में नेशनल ग्रोथ का टार्गेट एचीव नहीं किया है।

मुद्रा स्फीति रोकने के लिए युद्ध स्तर पर ठोस एवं समयबद्ध कायंक्रम भ्रपनाया जाए । कार-खाने में बनने वाली वस्तुए भ्रपने लागत में मूल्य के ड्योढ़े के भ्रदर बेची जाय । दाम बांधों मुद्रा स्फीति को रोकने की पहली भर्त है । रुपये का विमुद्रीकरण किया जाय तुरन्त ही दम तोले से ज्यादा सोना रखने की इजाजत देश हित में

किसी को न दी जाय। राष्ट्रीयकृत बैंकों के धन का उपयोग पब्लिक सेक्टर की कोर सेक्टर इकोनामी को मजबत बनाने में लगाया जाय। मोनोपाली हाउसेज को कम किया जाय । नेशनल ग्रोथ के ग्रनुकुल ही मनी सप्लाई की जाय। पब्लिक सेक्टर ग्रहरटेकिंग को पालियामेट के सामने श्रपनं उत्पादन के लिए एकाउन्टेबिल बनाया जाय। सवा करोड सरकारी कर्मचारियों का 'ग्राधा यानी 62 लाख को कलम के काम से हटा कर उत्पादन की योजनात्रों में लगाया जाय । जीवन की स्रावश-यक वस्तुऐ पब्लिक सेक्टर में पैदा की जाए । कम से कम ग्रामदनी एव ज्यादा से ज्यादा खर्च की राष्ट्रीय नीति निर्धारित कर पूजी निर्माण किया जाय । नेशनल वेज पालिसी ग्रनिवायं है । पाच वर्ष के ग्रन्दर युद्ध स्तर पर सभी जमीनो की सिचाई की व्यवस्था हो, बाद नियन्नण एव जंगल ग्रारोपण का कार्य लैंड भ्रामी बना कर जय जवान जय किसान के सपने की परा किया जाय । देश के चालीस बढे तस्कर व्यापारियों को फौरन मीसा के अतर्गत बंद कर काले धन की अर्थ व्यवस्था को खत्म किया जाय । भ्रष्ट व्यापारियों भ्रष्ट नेता, भ्रष्ट नौकरणाही के चक्र व्यह को खत्म कर फिजलखर्ची की ग्रर्थ व्यवस्था यानी कजप्शन ग्रारिये-टेड ग्रर्थ व्यवस्था को खत्म कर प्रोडेक्शन ग्रोरियेटेड व्यवस्था को तब तक चलाया जाय जब तक हर हाथ को काम हर खेत को पानी एवं हर इसान को भर पेट मोटा ग्रनाज मोटा कपड़ा, मिट्टी की साफ सुथरी मकान एव दवा की व्यवस्था न हो जाय तभी हम मुद्रा स्फीति को भी रोक पायगे एवं बोट के राज्य को चला मकरें। जीवन के लिए म्रावश्यक वस्तुम्रो का वितरण करने के लिए **वैज्ञा-**निक वितरण व्यवस्था लाग की जाय । पाच वर्ष तक किसी भी हडताल या तालाबदी को राष्ट्रद्रोह घोषित किया जाय । श्रादरणीय श्रध्यक्ष महोदय, सामग्री की कभी तथा माग की उत्तरीत्तर वृद्धि के कारण महगी बढ़ती चली जा रही है। केन्द्रीय श्रक गणना विभाग के सचालन डा० मुकर्जी के ग्रनुसार 1960-70 के बीच में जितनी मूल्य वृद्धि भारत में हुई उतनी किसी ग्रीर देश मे नही हुई। गत वर्ष ही 27 प्रतिशत मुल्य बढ़ा है ग्रीर इस [श्री कल्पनाथ]

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वर्ष के 6 महीने में 22 प्रतिशत बढ़ गया, मुदा विस्तार एक नहीं रहा है-लगभग 125 करोड़ रुपया प्रति माह 1951 में 1160 करोड़ रुपये की नोट मद्रा चाल थी। ग्रब 12000 करोड़ रुपये की है। ग्रतएव महगाई में ग्रात्मनिर्भरता कैसे होती । यह बडी चिन्ता का विषय है । सरकार ने इस स्थिति को संभालने के लिए ठोस कदम उठाने शरू किये हैं पर सफलता कितनी होगी यह नही कहा जा सकता ।

1974-75 के बजट में सरकार ने पांचवी बोजना के पहले वर्ष में 2136 करोड़ रुपया खर्च करने का निश्चय किया है। इस में से 830 करोड रुपया प्रदेश सरकारों को नियोजन कार्यक्रम में सफलता के लिए है। प्रदेश सरकारो द्वारा लग-भग 2059 करोड रुपया खर्च होने की ग्राशा है। 574 करोड रुपये का प्रबन्ध केन्द्र श्रौर कर लेगा । इस प्रकार कुल 4769 करोड़ रुपया देश भर में पांचवीं योजना के पहले साल में 1974-75 मे बर्च होगा। पर यह हिसाब 1973-74 में प्रच-लित मृल्य पर लगाया गया है। तब से ग्रब तक 22 प्रतिशत मृत्य भ्रौर बढ़ गया यानी 1000 करोड़ रुपया भीर हो तो जितना काम सोचा गया है वह पूरा हो सकेगा। इतने का प्रबंध नहीं है। **भ**तः योजना का पहला साल ही सफल होने का लक्षण नहीं है। चीजों की, सामग्री की कमी बढती ही जा रही है। स्रभी 6 महीने में भारतीय राष्ट्रीय बैकों ने 190 करोड़ रुपया केवल ग्रनाज की खरीद के लिए सरकार को पेशगी दिया है पर ग्रनाज का उत्पादन चतुर्थ योजना के ग्रंत में लक्ष्य से 40 प्रतिशत कम रहा। चार साल में 40 प्रतिशत कमी दूर हो तब महंगी कम हो । इतनी कमी पूरी होगी इसके लक्षण नही दिखायी पडते ।

राष्ट्रीयकृत बैक 'बैक ग्राफ इंडिया'' ने ग्रपनी फरवरी की बुलेटिन में लिखा है कि 1978-79 तक विदेशी ऋण लेना बंद करना संभव नही ग्रौर उचित भी नही प्रतीन होता । हमारे ग्रार्थिक परिवर्तन काल में यह ऋण जरूरी भी है। हमारे बदेशी मुद्रा विनियम पर तेल के ग्रायात से जो

बहुत बोझ बढ़ गया है उसने निकट भविष्य में श्रात्मनिर्भरता की संभावना को श्रौर क्षीण कर दिया है। इसी बुलेटिन के अनुसार खाद, लोहा तथा इस्पात तथा अनेक भावश्यक उत्पादन भ्रावश्यकता से कही कम हो रहे है भ्रीर उनके उत्पादन में आशा के विपरीत बहुत अधिक कमी है। इसलिए बाहर से, विदेश से माल मंगाने मे कमी नहीं हो सकती, वृद्धि होगी । श्रतः श्रात्म निर्भरता हमसे बहुत दूर है।

Bill, 1974

रिजर्व बैक ने जून, 1974 की श्रपनी बुलेटिन में जो मांकड़े दिये हैं उससे बैंक ग्राफ इंडिया के ग्रांकड़े थोड़ा भिन्न हैं। इसके ग्रनुसार सन 1965-66 से विदेशी ऋण मिलने से बराबर कमी होने लगी । इस साल 1,266 करोड स्पया मिला था । सन् 1972-73 में केवल 666 करोड़ रुपया मिला। इसमें से वाजिव ऋण की अदायगी की रकम वाद कर दी जाये तो केवल 150 करोड़ रूपया ही बच पाता है। सन् 1973-74 में कूल विदेशी सहायता 712 करोड रूपये की थी। इसमें से ऋण तथा सूद की ग्रदायगी में 512 करोड रुपया व्यय हुन्ना । अतएव केवल 200 करोड रूपया सर-कार के पास बच रहा।

भारत में नये कार्य विस्तार के लिए द्विंतीय योजना काल, 1957-62 में जितनी पुंजी लगाई गई थी उसका 19 प्रतिशत विदेशी ऋण से प्राप्त हुन्ना । सन् 1967-68 में तृतीय योजना के म्रत में यह प्रतिशत 27 हो गया था। चतुर्थ योजना काल में 8 प्रतिशत रह गया । इसी से अनुमान लग सकता है कि चतुर्थ योजना में 8-10 प्रतिशत तक ग्रौद्योगिक उत्पादन का ग्राधा लक्ष्य भी पूरा नही हुआ। 4-5 प्रतिशत से अधिक वृद्धि किसी वर्ष नहीं हुई।

सन् 1973 के 31 मार्च तक विदेशी राष्ट्रो तथा अन्तर्राष्ट्रीय बैंक स्रादि । सस्थानों में कूल मिलाकर 11,731 करोड़ रुपये का ऋण प्राप्त हुन्रा था या उसके वचन मिल चुके थे। इन में से 45 प्रतिशत संयुक्त राज्य अमेरिका का, 16 प्रतिभत विभ्व बैंक, अन्तर्राष्ट्रीय विकास सहायता सस्थान का था। 8 प्रतिशत अश ग्रेट ब्रिटेन का.

7 प्रतिशत पश्चिमी जर्मनी का, 6 प्रतिशत कनाडा का, 6 प्रतिशत सोवियत रूस का तथा 3 प्रतिशत जापान का था। शेष में ग्रन्य राष्ट्र थे। मन् 1974-75 में 46.35 करोड़ रुपया फ्रांस ने दिया है। जापान तथा ब्रिटेन ने 172 करोड़ रुपये देने का बचन दिया है। पर फ्रांम का कुल ऋण का ग्राह्म बहुत ग्रिह्म सूद पर है--7.9 सैकड़ा ब्याज है। इस वर्ष संभवतः 1000 करोड़ रुपया सोवियत रूस तथा 80 करोड़ रुपया चेको-स्लोवाकिया जैसा छोटा सा देश देगा।

किन्तु यह सब ऋण भार बढ़ाने वाली बातें हैं। यदि इस धन का उत्पादन बढ़ाने के काम में समुचित उपयोग हुन्ना, ग्रपच्यय न होकर उचित उत्पादन होने लगा तो ग्रवश्य ब्रात्मिनर्भरता की श्रोर हम बढ़ सकते हैं। पर इस समय जिस गित में उत्पादन हो रहा है वह हर क्षेत्र में लक्ष्य से 40 से 80 प्रतिशत तक कम है। ग्रतएव विदेशी रुपया प्राप्त कर यदि उसका उपयोग ठीक से नहीं हुग्ना तो स्थिति ग्रीर भी गंभीर होती जायेगी।

ग्रावश्यकता है इस समय, हमारे प्राधिक सकट के इस विकट वर्ष में, प्रत्येक नागरिक को कृत संकल्प होकर खेती से लेकर श्रौद्योगिक उत्पादन को ग्रत्यधिक बढ़ा ले जाना । तभी महंगी कम होगी । मुद्रा विस्तार रुकेगा । विदेशों से मांगना बंद होगा ग्रौर हर साल जो 4,000 करोड स्पया वास्तव में ऋण सेवा में स्वाहा हो रहा है ग्रौर मुद्रा विस्तार तथा मंहगी का मुख्य कारण बन गया है, उसमें जितनी ग्रधिक कमी होगी, देश उतना ही ग्रात्मिन मेरता की ग्रोर बढ़ाता जाएगा ग्रन्यथा ग्रपार विदेशी ऋण तथा घोर मंहगी ग्रौर उपयोग की सामग्री के ग्रभाव में हम पिस जायेंगे।

स्वाधीनता के बाद प्रथम पंचवर्षीय योजना का प्रारम्भ ही इस उद्देश्य से हुआ था कि भारत स्वावलम्बी हो जाए । उस पर विदेशी कर्ज न रहे । घर में उपयोग की सामग्री सस्ते दाम पर सुलभ हो तथा सरकार की ग्रोर से समाज सेवा के कार्य निरन्तर व्यापक होते जार्ये।

किन्तु स्वाधीनता प्राप्ति के 27 वर्ष बाद भी, पांचवीं योजना के शुरू हो जाने पर भी हम ऋण

के भार से बुरी तरह दबे हुए है। पांचवी योजना का लक्ष्य था कि 1978-79 तक विदेशी ऋण के भार से छुदी हो जाएगी, पूरा होने का कोई लक्षण नहीं है। केन्द्रीय सरकार की रिपोर्ट के अनुसार सयुक्त राज्य ग्रमेरिका द्वारा 4,000 करोड़ रुपये का दान मिलने के बाद भी हमारे उत्पर 12,600 करोड़ रुपया ऋण है जिस पर 4,000 करोड़ रुपया प्रति वर्ष ऋण सेवा मद में खर्च होता है। इसमें से 40 प्रतिशत केवल सूद में चला जाता है, शेष वाजिव भुगतान में । भुगतान के बाद भी इस समय 10,100 करोड़ रुपया विदेशों का देना है। ऋण भार मे वृद्धि होती जा रही है। सन् 1973-74 मे हमने लगभग 11 अरब 60 करोड़ ६० का नया ऋण प्राप्त करने का प्रबन्ध किया है । इसमें से लगभग 4.50 अप्रज रुपया ऋण से छुटकारा पाने में व्यय होगा। फिर भी 6 ग्ररब रु० का नया कर्ज बढ़ जाएगा।

अन्तर्राष्ट्रीय विकास सेवा संस्थान से पिछले 25 साल में 3.5 अरब रुपया हमें बिना सूद के मिल चुका है पर विश्व बैंक आदि अन्तर्राष्ट्रीय संस्थानों से हमने लगभग 19 अरब रुपया ऋण ले रखा है। उत्पर के विदेशी ऋण से यह भिन्न है। बाहरी ऋण बराबर बढ़ता जा रहा है। जुलाई 1974 में 11 करोड़ रुपया देने का बचन पिश्चमी जर्मनी ने दिया है। अतएव ऋण के मामले में आत्मनिर्भरता कैसे प्राप्त हो, इस विषय में केन्द्रीय सरकार तथा रिजर्व वैंक ने भी चिन्ता प्रकट की है।

श्रादरणीय श्रध्यक्ष महोदय, मैं श्रापसे निवेदन करना चाहता हूं कि हमारे वित्त मंत्री महोदय ने जिन चीजों पर टैक्स बढ़ाए हैं उससे मिडल क्लास श्रीर विक्त मंत्री महोदय के जिन चीजों पर ही ऋण बढ़े हैं । इन्हें टैक्स बढ़ाना था तो शराब पर टैक्स बढ़ाते, एयर कंडीशनर पर बढ़ाते, रेफीजेरेटर और फाइव स्टार होटलों पर टैक्स बढ़ाते । मुझे श्राश्चर्य है कि श्राज हमारे देश में टो हजार करोड़ रुपया तस्कर व्यापारियों के हाथ में है । बम्बई में ऐसे तस्कर व्यापारी है जिनके पास बहुत सी पैरा-मिलिटरी फोर्स है श्रीर यह सरकार की जानकारी में है । मैं श्रापको बताना चाहता हूं कि सारे

[श्री कल्पनाय]

अरब कंटरी में हिन्दुस्तान के 40 तस्कर व्यापारी हिन्द्स्तान में नम्बर दो की इकोनामी का काम कर रहे हैं। मैन्टेनैन्स ग्राफ इन्टरनल सिक्योरिटी एक्ट तो हमारे पालिटिकल लोगों को बंद करने के लिए होता है इसलिए मैं ग्रपने योग्य वित्त मत्नी महोदय से निवेदन करना चाहता ह कि जहां हिन्द-स्तान में एक तरफ जनतंत्र की जड़ें खोखली होने को हैं ऐसे वक्त में क्या इन 40 तस्कर व्यापारियों को गिरफ्तार नहीं करना चाहिए । ताज्जब होता है हमारे फाइनेम मिनिस्टर ने यह घोषणा की है कि हम तस्कर व्यापारियों के खिलाफ सत्याग्रह करेंगे. हम तस्कर व्यापारियों के खिलाफ भ्रान्दोलन करेंगे। मैं कहना चाहता हूं जैसे किसी थाने मे कोई नया थानेदार ग्रामा ग्रीर लाउड्स्पीकर से कहने लगा कि ग्रब मैं यहां के थाने का इन्चार्ज हो गया हु ग्रब चोर पकड़े जाएगे तो इससे चोर उस थाने को छोड़ कर दूसरे थाने को चले जाएगे। ऐसा लगता है कि के ब्रार गणेश जी एक प्रोपेगन्ड। मिनिस्टर का काम कर रहे हैं ! मैं कहना चाहता हूं कि मत्री का काम फंक्शनल होना चाहिए बोकल नही होना चाहिए मन्नी काम करे तो लोग जानें। गणेश जी पहले से ढोल पीट कर कहते हैं कि चोर पकड़े जाएंगे तो मैं समझता हूं इससे चोर पकड में नही आएंगे। मैं कहना चाहना हं कि किसी भी वित्त मंत्री को या सरकार के मंत्री को इस तरह की घोषणा करके स्मगलर्ज को, ब्लैक मार्किटीयर्ज को, होईर्स को बचाने के लिए काम नही करना चाहिए। यह तो काम एनटायरली डेलीब्रेटली बेवकूफी का है। इससे कोई भी लाजिकल कनक्लु-जन नहीं निकल सकता । हम पहले से यह घोषणा कर दें कि हम यह काम कर रहे हैं वह काम कर रहे हैं या यह काम नहीं कर रहे है, वह काम नहीं कर रहे हैं और जिस आर्डिनेंस के जरिए देश की इकोनामी को ठीक करने की कोशिश करते हैं उसकी घोषणा पहले कर दे तो उससे कोई फायदा नहीं । श्रार्डिनैस का मतलब यह होता है कि जिम दिन ग्रार्डिनैम लागु हो उसके दूसरे दिन लोगों को जानकारी हो कि ग्रार्डिनैंस लाग हम्रा।

ग्ररबन प्रोपर्टी एक्ट बनेगा इसकी पात्र सालों से

लगातार अखबारों के माध्यम से बाते करके सारे देश के बेईमान ग्रीर चोरो को श्रपनी ग्ररबन प्रोपर्टी इधर-उधर करने के लिए मौका दिया गया है। पांच वर्ष से हम कह रहे थे कि जमीदारी तोड़ेंगे तो सारे जमीदारों ने अपनी जमीन इधर-उधर कर दी।

ग्रापने कहा कि हम स्मगलजं ने खिलाफ सत्याग्रह
करेंगें तो "It is not a satyagraha to liberate a country. It is an action. If I am the Finance Minister, I will get them arrested and put them behind the prison bars". तो मैं ग्राप से कहना चाहता हूं कि वर्तमान सरकार की हालत शेक्सपीयर की ट्रेजडी के हीरो हैमलट जैसी हो गई है कि यह काम करे कि न करें।

"To be or not to be".

This Government has become prisoner of Indicision.

गल्ले का व्यापार खुद करें या व्यापारियों को दें। Dehoarding करे या न करें, फैसला सरकार करती है कि डिहोर्डिंग करेंगे फिर फैसला करती है कि व्यापारी गल्ला वसूलेंगे फिर सरकार फैसला करती है कि हम खुद डीहोडिंग करेंगे सरकार का कदम नीति पर ग्राधारित ठोस होना चाहिए। कानविक्शन का सवाल है। मैं कहना चाहता हूं कि यह देश हैं भोकेटिक है, जनतंत्रवादी है। यहां की जनता देश की श्राजादी के लिए लड़ी है। इसलिए मैं ग्रापको चेतावनी देना चाहता हं कि ग्रगर ग्रापने देश की इकोनामी को ठीक नहीं किया तो मैं म्राज पालियामेंट में कहना चाहता हूं कि Dynamise the economy of the country. Check the inflation by maximum production. Otherwise the Indian democracy will be dynamited from the Indian soil. Neither Chinaibabu will be here nor Chavanji will be here. Here the military rulers will come and we shall be all behind prison bars.

हमारे देश की जनता हम को इस मामले में क्षमा नहीं करेगी। इसलिए वित्त मन्नी जी से निवेदन करना चाहता हू कि दाम बांघो खेती में पैदा होने बाली एवं कारखाने में बनने वाली बस्तुओं के दाम लागत के डयोडे के ग्रन्दर हों तब इकानामी ठीक होगी। 16

MR. DEPUTY CHAIRMAN: You will have to conclude now.

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श्री कल्पनाच में ग्रभी खत्म कर रहा हू।

मैं अपने विरोधी पार्टी के लोगों को भी कहना चाहता हू कि जो हमारे देण भें एक तरफ तो कहते हैं कि बगला देश को मान्यता दो और दूसरी तरफ तालाबंदी कराते हैं, जब तालाबंदी होगी, जब हड़ताल होगी तो उत्पादन घटेगा, महंगाई बढ़ेंगी, प्राइसिज बढेंगे। मैं वित्त मंत्री जी से कहना चाहता हू कि it is a national emergency on the economic front. Let the Government work to dynamise the economy on was footing. We must have determination to fight inflamation in some way as we had faced Chinese and Pakistani aggression.

जब तक यह सरकार देश की जनता को भर पेट मोटा अनाज, मोटा कपडा, पढ़ाई एवम् दवाई का इंतजाम नहीं कर लेती हैं तब तक इसे अपने को समाजवादी कहने का अधिकार नहीं है।

अगर देश की मरकार यह निश्चय कर ले कि पांच वर्ष तक इस देश में कोई हडताल नहीं होगी, कोई तालाबंदी नहीं होगी और स्रगले पांच वर्षों में हम हिन्द्स्तान की जनता को मोटा कपडा श्रौर मोटा ग्रनाच देकर दम लेंगे, विरोधी दलों को राष्ट्रीय ग्राधिक सकट की इस बेला में देश की जनता के हितो को प्राथमिकता देते हुए सरकार का साथ देना चाहिए। इसलिए मैं चाहता हं कि पांच वर्ष तक इस देश में तालाबन्दी और हड़तालें बन्द होनी चाहिए और हमें दाम बांधो की नीति ग्रस्तियार करना चाहिए ग्रीर समता के द्वारा सम्पन्नता के ग्राधार पर ग्रपनी ग्राधिक व्यवस्था को सूलझाना चाहिए जिसमे हमारा यह मुल्क उन्नति के रास्ते पर अग्रसर हो मके । इन गब्दों के साथ मैं स्रापको धन्यवाद देता हं ग्रीर ग्रयना भाषण समाप्त करता हैं।

MR. DEPUTY CHAIRMAN: Now Mr. Qureshi will make a statement.

## STATEMENT BY MINISTER

Railway Accident between Yadugram Block Hut and Gurpa Station of Eastern Railway on 23rd August, 1974

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): Sir I regret to inform the House of an accident which took place on the Grand Chord section of the Eastern Railway on 23-8-1974.

At about 0530 hours on 23-8-1974, while goods train No. 1211 Up was approaching the Up distant signal of Nathganj station on the Grant Chord section of Dhanbad Division of the Eastern Railway, 10 of its wagons got derailed blocking both the Up and Down lines. After the clearance of all infringements on the Down line 1700 hours, the relief trains including the cranes were to be removed from the Down line for the passage of 9 Down Doon Express. The first part of the assembly comprising of Gaya based Accident Train and 120 tonne crane left the site for Gurpa at 1810 hours. However, second part of the assembly comprising of Gomoh based Accident Relief Train, along with three re-ailed wagons could not be despatched to Dilwa on account of the engine of this Accident Relief Train having Consequently another engine was called for from Gujhandi. While coupling up this engine with the second assembly, the latter rolled towards Gurpa because of a steep falling gradient. This rolling assembly collided with the first Accident Relief Train assembly between Yadugram Block Hut and Gurpa station at hours.

As a result of the collision, 15 railway staff including Assistant Security Officer, Dhanbad, were killed and another 7 injured of whom 2 sustained grievous injuries. A sum of Rs. 500 to the next of the kin of each of the dead persons excepting one who has not been identified so far, and